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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ O.M.P. (COMM) 280/2019 with I.A. 9945/2019, I.A. 9946/2019, I.A. 2202/2023 and I.A. 10186/2023

UNION OF INDIA

.....Petitioner

Through: Ms. Avshreya Pratap Singh Rudy,
SPC with Ms. Usha Jamnal,
Ms. Harshita Chaturvedi and
Mr. Mohammad Junaid Mahmood,
Advocates

versus

M/S KANO HAR ELECTRICALS - BCPL, JVRespondent

Through: Mr. Raman Kapoor, Senior Advocate
with Mr. Varun Kapur and
Mr. Divyansh, Advocates

CORAM:

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER

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02.09.2025

I.A. 10186/2023 (seeking condonation of delay in filing rejoinder on behalf of the respondent)

1. This application has been filed on behalf of the respondent seeking condonation of delay of 30 days in filing the rejoinder to the petitioner's reply in I.A. 2202/2023.
2. For the reasons stated and given the period of delay involved, the delay of 30 days in filing the rejoinder in I.A. 2202/2023 is condoned.
3. Accordingly, the application stands disposed of.



O.M.P. (COMM) 280/2019 with I.A. 9945/2019, I.A. 9946/2019 and I.A. 2202/2023

4. A request for passover is made on behalf of petitioner.
5. In view of the part heard matter kept for hearing at 03:00 PM, it would not be possible to take up this matter upon passover.
6. List on 11th February, 2026.

AMIT BANSAL, J

SEPTEMBER 2, 2025
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